

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

39

C.P. No. 213/(MAH)/2017  
I.A. No. 43 & 44/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 28.11.2017

NAME OF THE PARTIES: Gurinder Mohan Singh Nindrajog  
V/s.  
Hover Automotive India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 271(e) of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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39	Mr. Chetan Sharma, Sr. Adv		
	Mr. AJIT WARRIER, Adv		
	Mr. Ameya Gokhale, Adv		
	Mr. Arvind Kochhar, Adv		
	Mr. Vaibhav Singh, Adv		



for Defendants

MR. MANASWI AGRAWAL, Adv. for  
Petitioner



: 2 :

**ORDER**

**IA 43 & 44 in CP No. 213/271(e)/NCLT/MB/MAH/2017**

Counsel for both the sides are present.

On the rejoinder already filed, the Respondent having reported that some new facts have come in the rejoinder, at request, the Respondent side is permitted to file sur-rejoinder with liberty to file additional documents as mentioned in the Order dated 31.07.2017, regarding expenditure as mentioned in the order dated 31.07.2017.

List this matter on 05.03.2018.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)